

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 530/(MAH)/2017
M.A. No. 499/2017

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2017

NAME OF THE PARTIES: Ashok Chellaram Manik & Ors.
V/s.
Manik Engineering Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241-242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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2.	S. A. JACOB	ADVOCATE for petitioner	
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S. G. Bokhale

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2.	Minalyhi Nimbalan i/b. S. D. Israani law chambers	Advocate for Reg. NO. 2	
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Minalbhan

ORDER

M.A No. 499/2017 In C.P. No. 530/241-242/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. A mention is made in respect of the Petition and informed that the Petitioner^{was} is served on the Respondents.
4. However one M.A. is also mentioned and the Petitioner is praying for ad- interim^{injunction} as well as decision in the M.A.
5. However, due to non-availability of the Senior Advocate of the Respondent seeking adjournment. Granted.
6. To be listed for hearing on **14.11.2017**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)

Sd/-

M.K. Shrawat
Member (Judicial)